

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 2452.  
TO BE ANSWERED ON TUESDAY, THE 06<sup>TH</sup> AUGUST, 2024.**

**FOREIGN DIRECT INVESTMENT INFLOWS**

**2452. SHRI HARIBHAI PATEL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:  
**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government has taken adequate steps to invigorate Foreign Direct Investment (FDI) inflows in the country;
- (b) if so, the details thereof along with measures taken by the Government to amplify the investments and to captivate industrial activities in Gujarat;
- (c) whether the Government has been successful in its attempt to ensure seamless investor-related clearances measures, as envisaged during the launch of the National Single Window System (NSWS) portal; and
- (d) if so, the details thereof?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

- (a): To invigorate Foreign Direct Investment (FDI), the Government has put in place an investor friendly policy, wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. more than 90% of the FDI inflow is received under the automatic route. India continues to open up its economy to global investors by raising FDI limits, removing regulatory barriers, developing infrastructure and improving the business environment. Further, to ensure that India remains an attractive and investor friendly destination, the Government reviews FDI policy on an ongoing basis and makes changes from time to time after having intensive consultations with stakeholders including apex industry chambers, Associations, representatives of industries/groups and other organizations taking into consideration their views/comments.
- (b): The Government of India has undertaken a number of steps to improve Ease of Doing Business in India including for Gujarat. In addition to ongoing schemes of various Ministries and Departments, the Government has taken various steps for promotion and facilitation of setting up of industries across State/UTs such as Make in India, Startup India, PM Gati Shakti, National Infrastructure Pipeline

(NIP), National Industrial Corridor Programme, Production Linked Incentive (PLI) Scheme, promoting Ease of Doing Business (EoDB) and reducing compliance burden, National Single Window System (NSWS), India Industrial Land Bank, Project Monitoring Group (PMG), liberalization of Foreign Direct Investment (FDI) policy, Indian Footwear and Leather Development Programme (IFLDP) Scheme, etc. With the objective to improve Ease of Doing Business and Ease of Living, the Government has taken initiatives to Simplify, Rationalize, Digitize, and Decriminalize Government to Business and Citizen Interface across all the States/UTs. So far, more than 42,000 compliances have been reduced and more than 3800 provisions have been decriminalized.

**(c) & (d):** The Foreign Investment Facilitation Portal has been integrated with the National Single Window System (NSWS) since 5 August, 2022 and the FDI proposals require government approval to be filed on NSWS portal. This portal facilitates the single window clearance of applications which require Government approval. The FDI application form has recently been simplified to reduce compliance burden and facilitate ease of doing business for foreign investors. The Government has been successful in its attempt to ensure seamless investor- related clearances through the NSWS portal. The integration of multiple approval systems, the significant number of approvals processed, and the continuous enhancement of the platform underscore its effectiveness and the government's commitment to promoting a business-friendly environment in India.

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